Acid attacks on women

[3 December, 2014]

- 1129. SHRI RAJEEV SHUKLA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government will frame rules to regulate the sale of acid in the open market to prevent the misuse of the chemical substances;
 - (b) if so, the details thereof;
- (c) whether Government of India is rehabilitating and disbursing the compensation to victims of acid attack on time; and
 - (d) if so, the details thereof for last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) The Hon'ble Supreme Court while hearing Writ Petition (Criminal) no. 129 of 2006, Laxmi vs. Union of India; had directed to formulate a legislation to regulate sale of acid. In accordance with the direction of Hon'ble Supreme Court, a draft "Model Poisons Possession and Sale Rules 2013" has been circulated by the Ministry of Home Affairs to States/UTs. The above Rules not only provide for licensing of persons dealing with acids but also stringent conditions on Procuring, Stocking and Sale of acids in both wholesale and retail form. The objective is to track the production and sale of acids from the source of production to the endpoint of usage. The formulation of the Rules by the States/UTs is being monitored by the Hon'ble Supreme Court.

(c) and (d) The Ministry of Home Affairs is also overseeing the implementation of Victim Compensation Scheme in States/UTs. The Scheme is being mandatorily implemented by the States/UTs to provide compensation to the acid attack victims. The notification of the scheme by the States/UTs with a minimum compensation amount of ₹3,00,000/- in case of acid attack victims is also being monitored by the Hon'ble Supreme Court.

The data on disbursal of compensation through Victim Compensation Scheme is not available centrally.

Heavy bombing on farmers at Wagah Border

†1130. SHRI VISHAMBHAR PRASAD NISHAD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of number of ceasefire violations reported on the borders of the

[†]Original notice of the question was received in Hindi.

country since 2013-14, till date, and the number of defence personnels and civilians killed in it;

- (b) whether heavy bombing on farmers at Wagah Border has caused huge loss; and
- (c) if so, the steps taken by Government and the details of amounts provided to the farmers as assistance?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) The details of Ceasefire Violation (CFV) incidents, the number of defence personnels martyred and civilians killed during the year 2013 and 2014, are as under:

Year	Total number of ceasefire violation incidents		No. of security forces martyred	No. of Civilians killed.
	Along the Line of Control (LOC) and International Border under operational control of Army	International Border under operational control of BSF		
2013	99	148	12	Nil
2014 (upto 25th November, 2014	150	395	5	13

(b) and (c) No such incident happened around Wagah Border.

Loss due to cyclonic storm in coastal areas of Odisha and A.P.

- †1131. SHRI PRABHAT JHA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that loss of life and property on a large scale has been caused by the recent cyclonic storm in the coastal areas of Odisha and Andhra Pradesh;
 - (b) if so, the details thereof;
- (c) the details of financial assistance provided by Government to Odisha and Andhra Pradesh for relief and rehabilitation work; and
- (d) the quantum of work regarding rehabilitation of affected persons carried out so far and by when the remaining work is likely to be carried out?

[†]Original notice of the question was received in Hindi.